

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:382
ANSWERED ON:09.08.2012
PETITION AGAINST CANDIDATES
Singh Shri Uday Pratap

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of petitions filed against winning candidates in the Legislative Assembly elections in various High Courts in the Country during the last three years;
- (b) if so, the details thereof;
- (c) the steps likely to be taken by the Government to dispose off the pending petitions;
- (d) whether the Government proposes to dispose off the pending cases by appointing the judges; and
- (e) if so, the details thereof?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a) and (b): The Election Commission of India has intimated that a total of seventy six election petitions challenging elections of winning candidates were filed in various High Courts in connection with general election to the State Legislative Assemblies of Bihar, Assam, Kerala, Tamil Nadu, West Bengal, Puducherry, Goa, Manipur, Punjab, Utrakhand and Uttar Pradesh during the last three years (from 2010-2012). The details of the election petitions, as furnished by the Election Commission, on the basis of the information received from the Registry of the High Courts concerned, is attached as Annexure.

(c) to (e): Under sub-section (7) of section 86 of the Representation of the People Act, 1951, the election petition shall be tried as expeditiously as possible and endeavor shall be made to conclude the trial within six months from the date on which the election petition is presented to the High Court for trial.